

केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029
Phone: 011-23353503; Fax-23753923

Petition No. 796/GT/2025 Diary No. 1001/2024

Date: 4.9.2025

To

Additional General Manager (Commercial) NTPC
Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

**Subject: Petition for truing up of tariff for Kudgi STPS Stage-I (2400 MW)
for the period 1.4.2019 to 31.3.2024.**

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **17.9.2025**:

- a) *The Petitioner is directed to comply with all the directions given by the Commission vide order dated 29/GT/2021, since the same has not been complied by the Petitioner.*
- b) *Provide details of proportionate cost of land/ other assets of the existing project which is being used for generating power based on renewable energy as per Reg 19 (5) (d) of the 2019 Tariff Regulations. If so how the corresponding cost of land/ other assets has been adjusted for tariff purpose.*
- c) *Furnish Auditor certified (with UDIN) Form-J and Form-S.*
- d) *Revised Form-13, based on actual applicable ROI without considering adjustment towards sharing benefits on refinancing.*
- e) *Form 15 prescribed at Annexure-I (Part I) of the regulations, in excel form, to be provided linking all the details, duly certified by the auditor. Further, the Petitioner to certify that the claimed details are in line with the regulation and also to certify that the details provided are same as shared with the beneficiaries of the generating station which was uploaded in the website.*
- f) *Furnish documents/information towards assessment of security requirements along with breakup of CISF and Non CISF deployment of security personnel corresponding to the generating station and other than the generating station.*
- g) *Revised Form-19, depicting Breakup of Water consumption and water charges claimed, clearly bifurcating the quantum, rate and water charges corresponding to the actual generation along with the quantum, rate and water charges allocated to the township/irrigation or any other purposes which are included in the above claim, reconciled with Audited Accounts. (Directions not covered in this point)*

2. The Respondents shall file their replies by **22.9.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **25.9.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,



(Deepak Pandey)
Assistant Chief (Law)

Copy to:
All Parties